

**THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-21/2008/2231/A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Gote Mega,  
District & Sessions Judge,  
Ziro, Arunachal Pradesh.

Dated Guwahati, 13<sup>th</sup> March, 2024.

Sub:- **Earned leave.**

Ref:- No. DSC(Z)/PF-23/2023 Dated 04.03.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **sixty one days earned leave from 04.03.2024 to 03.05.2024, along with station leave permission from 04.03.2024 to 05.05.2024**, subject to submission of his Leave Admissibility Report at the Gauhati High Court Itanagar Permanent Bench. Further, you are asked to hand over charge of your Court and Office to the Chief Judicial Magistrate cum Civil Judge (Sr. Division), Ziro.

Yours faithfully,

*Sdf-*  
**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-21/2008/2232-2233/A, dated** , 13-03-2024

Copy to:

1. The Joint Registrar, Gauhati High Court, Itanagar Permanent Bench, Arunachal Pradesh.

✓ 2. The Project Manager, Gauhati High Court.

*[Signature]*  
**JT. REGISTRAR (VIGILANCE)**  
*[Signature]*